

(13)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

D.A. 15/95.

Dt. of Decision : 4.1.95.

B. Thimothi

.. Applicant.

Vs

1. The Divisional Railway Manager  
(P) HyB/SC  
SC Rly, Hyderabad.

2. The Chairman,  
Railway Recruitment Board,  
Sec'bad.

3. The Head Master,  
Rly. Upper Primary School,  
Nizamabad.

.. Respondents.

Counsel for the Applicant : Mr. V. Madhusudhan Rao

Counsel for the Respondents : Mr. C.V. Malla Reddy, SC for Rlys.

CORAM:

THE HON'BLE SHRI JUSTICE V. NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMIN.)

..2

DA 15/95.

Dt. of Order: 4-1-95.

(Order passed by Hon'ble Shri Justice V.N.Rao,  
Vice-Chairman)

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~~Complaint~~  
The applicant, a Scheduled Tribes, who is working as Asst.Teacher in Railway Upper Primary School, Nizamabad, filed this Original Application praying for a direction to the Respondents to consider the case of the applicant for selection and appointment to the post of Trained Graduate Teacher (T.G.T.) by allowing Him to appear to the interview to be held on 5-1-95 (it is a typographical mistake for 6-1-95) or at any subsequent date and without any reference to the memo\$ of Employment notice No.1/93 dt.10-5-93 issued by Respondent No.2 i.e. the Chairman, Railway Recruitment Board, Secunderabad By letter No.YP/594/SCH/Selections/94 dt.18-11-94, the applicant was alerted to be in readiness for selection for the post of Trained Graduate Teachers Gr. Rs.1400-2600 (RSRP) in Telugu Medium, which will be held through viva-voce.

2. Shri C.V.Malla Reddy, learned standing counsel for the respondents stated that he was instructed by the Divisional Railway Manager (P), Hyderabad Division to submit that an order was passed on 29-12-94 to issue heads message to all the concerned/of the office\$ for issuance of call letters to those who ~~are~~ <sup>were</sup> alerted as per letter dt.18-11-94, referred to supra, to appear to the inter- <sup>for</sup>

view ~~view~~ to be held on 6-1-95 in the office of the Divisional Railway Manager (P), Hyderabad from 11.00 am and accordingly the message was sent to Head Master of Railway Upper Primary School, Nizamabad, to issue call letter to the applicant.

3. The learned counsel for the applicant submits that the applicant had come to him yesterday afternoon. Probably in view of the communication gap, the applicant was not informed about the same and hence he might have chosen to file this Original Application instead of verifying from the office of the Divisional Railway Manager (P), Hyderabad.

4. Be that as it may, in view of the submission for the Respondents, the applicant had to report in the office of the Divisional Railway Manager (P), Hyderabad along with the copy of this order by 10.00 am for interview for the post of Trained Graduate Teacher.

5. It may be noted that the interview that is going to be conducted on 6-1-95 in the office of the D.R.M. (P) Hyderabad is in regard to the post for which the applicant and others were alerted by letter dt. 18-11-94. It is in no way concerned in regard to the posts notified by the Railway Recruitment Board as per Employment Notification No. 1/93, in regard to which the applicant was informed by letter dt. 10-5-93 (page-7 of the material papers) that his application was rejected as he was not having the

To

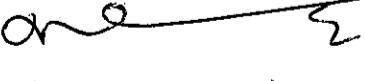
1. The Divisional Railway Manager(P) Hyb/SC  
SC Rlys, Hyderabad.
2. The Chairman, Railway Recruitment Board,  
Secunderabad.
3. The Head Master, Railway Upper Primary School,  
Nizamabad.
4. One copy to Mr.V.Madhusudhan Rao, Advocate, CAT.Hyd .
5. One copy to Mr.C.V.Malla Reddy, SC for Rlys, CAT.Hyd.
6. One copy to Library, CAT.Hyd.
7. One spare copy.

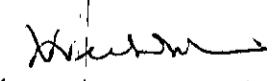
pvm

2nd Feb 1995

prescribed qualifications. It is that employment notification that was referred to in the relief portion of the O.A. with reference to which the relief may be ordered without reference to the employment notice No.1/93. Any how as the post for which the interviews are going to be held are not with regard to the posts for which employment notice No.1/93 was given and as the applicant also is seeking direction only in regard to the posts for which the interviews are going to be held on 6-1-95, there is no need to further advert to the rejection of the application in regard to the post for which Employment Notice No.1/93 was issued.

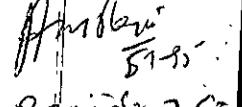
6. In the result, the Respondent No.1 is directed to interview the applicant for the post for which the interviews are going to be held on 6-1-95. The applicant has to report in the office of the Divisional Railway Manager (P Hyderabad Division, at 10.00 am on 6-1-95. If the concerned authority insists, the applicant can produce copy of this order. It is needless to say that after interviewing the applicant, concerned authority has to proceed in accordance with law. The O.A. is ordered accordingly, at the admission stage itself. No order as to costs. /

  
(R.RANGARAJAN)  
Member (A)

  
(V.NEELADRI RAO)  
Vice-Chairman

Dt. 4th January, 1994.  
Dictated in Open Court.

av1/

  
Deputy Registrar

*CC Today*  
5/1/95

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO  
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(ADMIN)

DATED: 4-1-1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

O.A.No. 15/95

T.A.No.

(w.p.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

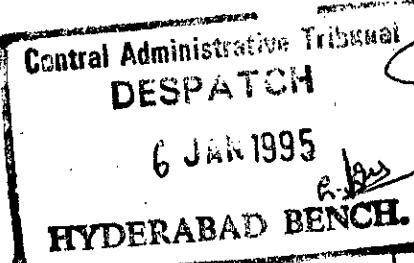
Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.



PVM